

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS

**LOK SABHA**  
**UNSTARRED QUESTION NO.853**  
TO BE ANSWERED ON 07.02.2018

**KULBHUSHAN JADHAV'S CASE**

†853. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:  
SHRI HARISHCHANDRA CHAVAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the efforts made by the Government to avert the capital punishment awarded to Indian national Kulbhushan Jadhav; and
- (b) the extent to which the Government has succeeded in its efforts?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
[GEN. (DR) V.K. SINGH (RETD)]

(a) & (b) Government has repeatedly sought consular access to the Indian national Shri Kulbhushan Sudhir Jadhav since 25 March 2016 when the High Commission of India in Islamabad was first informed of his custody with Pakistan authorities. However, Pakistan has not provided consular access to Shri Jadhav so far.

On 10 April 2017, he was awarded death sentence on concocted charges through a farcical process by a Pakistan Military Court.

On 8 May 2017, Government approached the International Court of Justice (ICJ) for egregious violation of the Vienna Convention on Consular Relations, 1963 by Pakistan in the case of Shri Jadhav.

India's request for indication of provisional measures was heard on 15 May 2017 and ICJ passed unanimous order on 18 May 2017 indicating all the provisional measures that were asked for. It directed the Government of Pakistan to take "all measures at its disposal to prevent the execution of Shri Jadhav pending final judgment of the Court". The matter is currently *sub-judice*.

Due to persistent efforts of the Government, the mother and wife of Shri Jadhav met him in Islamabad on 25 December 2017. Following this, the External Affairs Minister made a statement on 28 December 2017 apprising the Parliament of the meeting and the situation arising thereof.

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